

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

.....

O.A. No. 544 of 1995.

Tuesday this the 25th day of April, 1995.

CORAM:

HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER  
HON'BLE MR P SURYAPRAKASAM, JUDICIAL MEMBER

1. Lakshadweep Harbour Employees' Union  
(Recognised by the Ministry of  
Shipping and Transport, No.P.E.U.  
(27) dated 8.11.74), P.O.Karaparamba,  
Kozhikode-673 010, represented by  
its Secretary, Thayala Raj)
2. Thayala Raj, Draughtsman Grade I,  
Lakshdweep Harbour Works,  
Karaparamba, Calicut. .. Applicants.

(By Advocate Shri KP Dandapani)

Vs.

1. Union of India, represented by  
Secretary to Ministry of Surface  
Transport, Parivahan Bhavan,  
New Delhi-110 001.
2. Union Territory of Lakshdweep,  
Kavaratti represented by its  
Administrator.
3. The Chief Engineer and Administrator,  
Andaman Lakshdweep Harbour Works,  
Port Blair.
4. The Additional Chief Engineer,  
Lakshdweep Harbour Works,  
Karaparamba P.O., Kozhikode.
5. The Executive Engineer,  
Lakshdweep Harbour Works,  
Kavaratti. .. Respondents.

(By Advocate Shri Bahuleyan for SCGSC(R1&3 to 5)

(By Advocate Shri Nampoothiri for R-2

O R D E R

P.V. VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

Applicants allege that the impugned orders  
have been passed in violation of the orders of the Tribunal  
in OA-456/94. The Tribunal had directed that while

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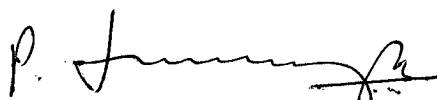
deploying the staff in various locations the Government should move only so many officials as could be given reasonable accommodation in the Island. Applicant states that by order A-15, certain persons have been ordered to shift even where the quarters are only likely to be vacant but are not actually vacant. Applicant submits that considering the difficulties in getting accommodation even for a temporary period in the Island, orders of the Tribunal should be strictly implemented and the persons who are shown against quarters likely to be vacant may be permitted to move after the quarters become actually available.

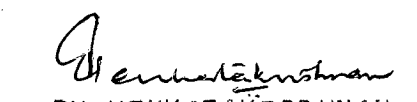
2. The Tribunal had earlier considered the difficulty of Government Servants who are transferred to Lakshdweep in the light of the scarcity of accommodation in the Island. The orders issued in O.A.-456/94 has to be strictly implemented in order to avoid any difficulty for the persons who have been transferred to the Island as a result of their office being shifted.

3. We accordingly, dispose of this application with a direction to the respondents to move the persons on transfer to Kavaratti after the accommodation allotted to them is available or other alternative accommodation is made available to them.

4. Application is disposed of as above. No costs.

Tuesday this the 25th day of April, 1995.

  
P SURYAPRAKASAM  
JUDICIAL MEMBER

  
PV VENKATAKRISHNAN  
ADMINISTRATIVE MEMBER